Central Administrative Tribunal
Ernakulam Bench

<u>OA/181/00994/2018</u>

Thursday, this the 6th day of December, 2018.

<u>CORAM</u>
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member

Fakira M, aged 32 years
W/o Abdul Jabbar
Malik Deenar House
Amini Island
U.T. Of Lakshadweep   Applicant

(Advocate: Mr. Mohammed Salih P.M.)

versus

1.   The Administrator
       Union Territory of Lakshadweep
       Kavaratti-682 558.

2.   The Director
       Department of Health Services
       Kavaratti Island
       U.T.of Lakshadweep-682 555   Respondents

(By Advocate; Mr.S.Manu rep by Varghese John)

       This OA having been heard on 6th December, 2018, the Tribunal on the same day delivered the following order:

<u>O R D E R (oral)</u>

<u>By E.K.Bharat Bhushan, Administrative Member</u>

       Learned counsel for the applicant submitted that the applicant had been placed 4th in the panel of successful candidates. As only 3 vacancies were available, the first three candidates were appointed and the applicant found himself first in the waiting list to be offered the post. According to him, there has been a recent vacancy and he is placing a claim on the said vacancy, particularly for the reason that the waiting list also will expire on 8th December, 2018.

2.   Standing Counsel for the Lakshadweep Administration takes notice for the respondents.

3.   We feel, at this point, that the OA can be disposed of by directing the respondents to consider his application for the post, which he claims to have arisen, in accordance with law. This may be so considered within 30 days of receipt of this order.

(Ashish Kalia)   (E.K.Bharat Bhushan)
Judicial Member   Administrative Member

aa.

Annexures filed by applicant:

Annexure A1:	Copy of the Employment Notice issued by 2nd respondent dated 7.11.2017.
Annexure A2:	Copy of the circular issued by 2nd respondent dated 1.6.2018.
Annexure A3:	Copy of the representation dated 30.11.2018.